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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
CENTRAL BOARD OF DIRECT TAXES.

New Delhi, the 11th March, 76

NOTIFICATION
INCOME TAX

No. 1253 (F.No.275/69/75-ITJ): In pursuance of the Sub-clause(f) of clause (iii) of sub-section 3 of Section 194A of the Income tax Act, 1961, (43 of 1961) the Central Government hereby notifies the following persons for the purpose of the said sub-clause.

1. M/s. Amratlal Ravjibhai Parikh,
Prop: Chandrakand Amratlal Parikh, Baroda.
2. M/s. Amratlal Ravjibhai Parikh,
Prop: Mukundlal Amratlal Parikh, Nadiad.
3. M/s. Amratlal Ravjibhai Parikh,
Prop: Balkrishna Amratlal Parikh, Anand.



(K.R. RAGHAVAN)
DIRECTOR

CENTRAL BOARD OF DIRECT TAXES.

To
The Manager,
Government of India Press, New Delhi.

No. 1253 (F.No. 275/69/75-ITJ)

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 2. All Directors of Inspection.
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